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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1319/95

Date of Order : 27.10.97

BETWEEN :

A.Thirumaleswara Rao

.. Applicant.

AND

1. Union of India, rep. by
Secretary Ministry of Communi-
cations, Dept. of Posts,
New Delhi.

2. Postmaster General,
A.P.Southern Region,
Kurnool.

3. Superintendent of Post Offices,
Nandyal Division.

4. Sub Divisional Inspector (Postal),
Allagadda Sub Division
Allagadda.

5. K.Sreekanth .. Respondents.

Counsel for the Applicant .. Mr. B.S.A.Satyanarayana

Counsel for the Respondents .. Mr. K.Bhaskara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

(As per Hon'ble Shri R.Rangarajan, Member (Admn.))

Mr. B.S.A.Satyanarayana, learned counsel for the
applicant and Mr. K.Bhaskara Rao, learned standing counsel
for the respondents. Notice has been served on R-5, called absent.

2. The applicant is the son of Sri Parasuramaiah who was
allowed to retire on medical grounds while working as EDBPM,
Nallagatla, Kurnool District. The applicant was appointed as

1/2

1/2

.. 2 ..

a provisional EDBPM ~~visie~~ his father. The applicant ~~was~~ submitted a representation for considering him for posting in that post against compassionate ground quota. The applicant submits that instead of informing him the position the respondents had issued notification calling for volunteers to fill up that post.

3. This OA is filed to set aside the appointment of R-5 as irregular as EDBPM, Nallagatla and for a consequential direction to direct R-3 to appoint him as EDBPM Nallagatla.

4. At the time of filing of this OA the applicant had not completed 3 years of service as a provisional EDBPM. The learned ^{now} counsel for the applicant submits that the provisional candidate who had completed 3 years in provisional service should be enlisted for consideration for posting as ED staff as and when vacancies arises. He further submits that the ~~above~~ ^{follow} was not ~~done~~ in ~~the~~ his case.

5. In view of the above the applicant may submit a detailed representation in this connection to follow the instructions in this regard to the appropriate respondents authorities. If such a representation is received the respondent authorities will take further action in accordance with the law suitably advising the applicant.

6. In view of what is stated above no further orders are considered necessary in this OA. Hence the OA is disposed of with the above observation at the admission stage itself.

NO costs.

(B.S. JAI PARAMESHWAR)
Member (Jud.1.)

27.10.97

(R.RANGARAJAN)
Member (Admn.)

Dated : 27th October, 1997

(Dictated in Open Court)

D. R.

DA.1319/95

Copy to:-

1. The Secretary, Ministry of Communications, Dept. of Posts, New Delhi.
2. The Postmaster General, A.P. Southern Region, Kurnool.
3. The Superintendent of Post Offices, Nandyal Division.
4. The Sub Divisional Inspector (Postal), Allagadda Sub Division, Allagadda.
5. One copy to Mr. B.S.A. Satyanarayana, Advocate, C.A.T., Hyd.
6. One copy to Mr. K. Bhaskara Rao, Addl. C.G.S.C., C.A.T., Hyd.
7. One copy to D.R.(A), C.A.T., Hyd.
8. One duplicate copy.

srr

17/11/92
17/11/92
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 27-10-97

ORDER/JUDGMENT

~~M.A/R.A/C.A.NO.~~

in
O.A. NO. 1319/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

